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THE HIGH COURT OF KERALA

A1- 113002 / 2016

Kochi : 682 031
Date : 10.04.2017

NOTIFICATION

Sub:- Establishment of the Bench of the National Company Law Tribunal at Chennai – transfer and filing of Company Cases – reg.

- Ref:-
- 1) Notification S.O. 1934(E) dated 1st June 2016, published in India Gazette Extraordinary Part II Section 3 Sub Section (ii) No.1340 dated 01.06.2016.
 - 2) Notification G.S.R.1119(E) dated 7th December 2016, published in India Gazette Extraordinary Part II Section 3 Sub Section (i) No.838 dated 07.12.2016.
 - 3) Order dated 07.12.2016 of Ministry of Corporate Affairs published as S.O. 3676(E) in India Gazette Extraordinary Part II Section 3 Sub Section (ii) No.2889 dated 07.12.2016.

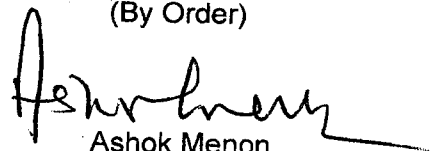
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The Ministry of Corporate Affairs, New Delhi, has vide reference read (1) above, established a Bench of the National Company Law Tribunal (NCLT) at Chennai, having territorial jurisdiction over the State of Kerala. The Ministry has also framed Rules with respect to the transfer of pending Company Cases from the High Court to the Bench vide notification / order referred to as (2) and (3) above.

Consequent to the establishment of the Bench of NCLT at Chennai and also in view of Notifications referred (1) to (3) above, the High Court of Kerala will cease to have jurisdiction with regard to the matters that are specifically mentioned in the Notification/ order referred to as (2) and (3) above.

Accordingly, it is hereby notified that the Filing Section, High Court will not receive Company matters that come under the purview of the Notification / Order mentioned (2) and (3) above.

(By Order)


Ashok Menon
Registrar General



p.t.o.